

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**RAJYA SABHA
UN-STARRED QUESTION NO.1660**

ANSWERED ON – 06/08/2024

Cases filed under the PMLA Act

1660. **Smt. Sagarika Ghose:**

Will the Minister of *FINANCE* be pleased to state:

- (a) the number of cases that have been filed under the Prevention of Money Laundering Act (PMLA) by the Enforcement Directorate;
- (b) the rate of conviction obtained under the PMLA law by the Enforcement Directorate;
- (c) the total money and assets seized under the PMLA act by the Enforcement Directorate;
- (d) the number of individuals per State who have been the targets of proceedings under the PMLA, State-wise; and
- (e) the details thereof and the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)**

- (a) Enforcement Directorate has recorded 7083 ECIRs till 31.07.2024 under the provisions of Prevention of Money-laundering Act, 2002 (PMLA, 2002).
- (b) The rate of conviction obtained under PMLA is around ninety-three percent (93%).
- (c) The total value of proceeds seized under PMLA is approximately Rs.3725.76 crore, frozen under PMLA is approximately Rs.4651.68 crore and attached under PMLA is approximately Rs.1,31,375 crore.
- (d) State-wise data is not maintained by the Enforcement Directorate. However, a total of 7083 ECIRs have been recorded till 31.07.2024.
- (e) Not applicable, in view of (d) above.
